

23.2.99

On the last two occasions learned Counsel for the petitioner was absent ~~nor~~ and no request was made on his behalf seeking adjournment. Therefore, the matter was posted to to-day for peremptory hearing. To-day the matter on being called, learned Counsel for the petitioner was absent ~~nor~~ any request made on his behalf seeking adjournment.

Shri D.N. Mishra, learned standing Counsel is present. In view of absence of learned Counsel for the petitioner on the last two occasions and on to-day, the petition is dismissed for default.

S. J. M. 29
Vice-Chairman.

Member(1)